

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.209/2004 in O.A.No.3059/2003

Wednesday, this the 21<sup>st</sup> day of September 2005

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)**

Shri Suresh  
S/o Shri Laloo

..Applicant

(By Advocate: Smt. Meenu Mainee for Shri B.S. Mainee)

Versus

Union of India through

1. Shri R.R. Jaruhara  
General Manager  
Northern Railway  
Baroda House, New Delhi
2. Shri Arvind Kumar  
Chief Personnel Officer  
Northern Railway  
Baroda House, New Delhi
3. Shri Varun Bhartola  
Divisional Railway Manager  
Northern Railway, Moradabad
4. Shri Janki Prasad  
Asstt. Mechanical Engineer  
Northern Railway  
Office of Divisional Railway Manager  
Moradabad

..Respondents

(By Advocates: Shri VSR Krishna and Shri Rajinder Khatter)

**O R D E R (ORAL)**

**Shri Shanker Raju:**

In the light of the order which was passed on 7.7.2004 by the respondents in compliance of Tribunal's order dated 18.12.2003 in OA-3059/2003, was challenged in OA-1718/2004, which has already been disposed of by the Tribunal.

2. In this view of the matter, present CP does not survive, which is accordingly dismissed. Notices issued to the respondents are discharged.

*S. Raju*  
(Shanker Raju)  
Member (J)

/sunil/

*V.K. Majotra*  
(V.K. Majotra)  
Vice Chairman (A)